


PROFARMA FOR DECLARATION OF ASSETS
(AS ON 31.03.2012)

Name of Officer (In Full): Smt. Neeta Yadav

Date of Birth : 16/04/1968

Present post held : 1st Additional District Judge, BILASPUR, C.G.

Immovable Property			How acquired? Whether by purchase, lease, mortgage Inheritance, gift or otherwise with date of acquisition and name with details of the persons from whom acquired
Name of District Sub-Division Taluka and village in which property is situated	Name and detail of property		
	Housing and other Buildings	Land	
1	2	3	4
Kabir Nagar, Raipur C.G.	MIG/2-84 (1000 Sq. Feet)	---	Possession of housing board Raipur During Year 2008 at approx amount Rs. Twelve Lakhs with due permission of Hon'ble High Court Bilaspur (C.G.)
Raipura, Raipur C.G.	-----	4800 Sq. Feet	Possession of housing board Raipur During Year 2010 at approx amount Rs. fifteen Lakhs with due permission of Hon'ble High Court Bilaspur (C.G.)
Movable Property (Valued Above 25,000/- of Rs.)			
Name of Articles			
1	Car Alto (C.G. 04 B9491)		Rs. 1,00,000/-
	Split AC		Rs. 38,000/-


 (Signature) Smt. Neeta Yadav
 (Public Seal of District Judge)
 (D. No.) Bilaspur

Jewellery (Lump Sum)		
Jewellery (Worth Rs.)	Approximately 10,00,000/-Rs	
Gold & Silver Jewellery		
Shares/Debentures		
Name of issuing Company 1	Nos. of Shares 2	
Kotak Mahindra (on Husband Name)	Value one Lakhs	
Life Insurance Policy & Others		
Name of issuing Company 1	Amount 2	
Life Insurance Corporation of India (Own Name)	Rs.7034=00(Premium)	
Bank Deposits/Securities & Investments		
Name of Bank	City	Amount
1) Fixed Deposites	Nil	Nil
2) Savings Bank A/C	Collectorate Branch Bilaspur Raipur Raipur	Rs.2,52,374=00 Rs.4,00,000=00 Rs.40,000=00
3) PPF	Post Office Raipur	Rs.2,94,390=00
4) GFP	-	Rs.9,07,560=00
5) NSS	Post Office Raipur	Rs.70,000=00
6) Others (PPF Gratuity on husband's Name)	----- Raipur	Rs.3,00,000=00

1 - In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
Note: - The expected declaration of assets is subject to Provisions of C.G. Services (Conduct) Rules 1965.

Signature & Date

(Signature)
12
12/01/2012
RAIPUR (M.P.)